

SHRI SANTOSH MOHAN DEV : I do not have the information.

AN HON. MEMBER : Four colleges.

SHRI SANTOSH MOHAN DEV : Therefore, development is taking place. Government of India will definitely give all possible help. North-eastern States are considered as special category States and in the case of these States, ninety per cent money is given from the Central Government. I am sure the money will be properly utilised by the Governments concerned. The proper utilisation of the money given depends on the Governments there. We expect that the utilisation will be in such a manner that the people will get the real benefit. Of course, when the people from outside the region go there, they do not see it. They must understand that it is basically a backward area. Therefore, it will take some time. I am sure the Governments which are there will take more active interest in developmental activities.

As I said, it is a happy day for us. We assure the Chief Minister of Arunachal Pradesh, the Members of Parliament from Arunachal Pradesh that we shall take care of their problems. We have taken care. Some mention has been made about the heritage and culture of Arunachal Pradesh. We will take care and we will give all necessary help. Constitutional safeguard is not necessary. This is the feeling of the Government. We believe that the Government and the people there are competent enough to take care of this problem. We will also give all help.

Madam, with these words, I commend the Bill to the House.

SHRI BAHARUL ISLAM : Madam, just, one interesting information to the House. I had been to Arunachal Pradesh. I visited an interior village. A young man was growing apples. Perhaps, it was in 1978 or 1979. He competed his apples with the Kashmiri apples of Mr. M. L. D. 's place and stood first in India in that competition. Therefore I request the Government also to see that this growing of apples in Arunachal Pradesh is also encouraged.

SHRI SANTOSH MOHAN DEV : Yes, horticulture is there. We must defeat Mr. Matto every time.

THE DEPUTY CHAIRMAN : The question is :

"That the Bill further to amend the State of Arunachal Pradesh Act, 1986, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SANTOSH MOHAN DEV : Madam I beg to move :

"That the Bill be passed."

The question was put and the motion was adopted.

VALEDICTORY REMARKS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB) : Hon. Deputy Chairman, I rise now to express my heartfelt thanks and gratitude on behalf of this House to the Chairman, the Deputy Chairman and the Members on the Panel for Vice-Chairmen for efficiently conducting the House and seeing the business through.

Madam, in this Session we were so fortunate as to get the opportunity to pay tributes to the first Chairman of this House Dr. Radhakrishnan. We are also fortunate, Madam, that 29 Bills were passed in this Monsoon Session, besides Special Mentions, Calling Attention Motions and Short Duration Discussions where all shades of opinion were brought together. I would have been happier today if I could see some Members of the Opposition also present at this time. Due to some misunderstanding

they had to be out today. I hope that their presence will be there in the next Session. I am happy that some of the Members from Opposition are also here

Madam, I must thank all the Members for their unstinted cooperation and support for the smooth running of the House, restraining themselves in all situations when they would have been tempted to be more active. I must also thank all the Members for late sitting and skipping over lunch on some occasions I must also thank the staff of the Secretariat for the hard work they have put in to cope with the situation.

Once again, Madam, I thank you especially for guiding us in the proper way. I respectfully extend my thanks to every one.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) : I extend my grateful thanks to Jacob Sahib and to yourself, Madam, for the cooperation extended to us.

PROF. (MRS) ASIMA CHATTERJEE (Nominated) : I associate myself with the sentiments expressed by Mr. Matto.

THE DEPUTY CHAIRMAN : I hope this is not going to be like a Special Mention.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) : I offer my special thanks to you, Madam, You have conducted this House very skilfully and efficiently.

SHRI DHARANIDHAR BASUMATARI (Assam) : I associate myself with him.

THE DEPUTY CHAIRMAN : Hon. Members, the current Session of the House, in common parlance known as the Monsoon Session, is coming to an end. Before I adjourn the House *sine die*, I would like to thank all Members on behalf of the Members on the Panel of Vice-Chairmen and on my own self and on behalf of the

Chairman for the kind cooperation extended by all sections of the House for smooth and orderly conduct of the proceedings.

This year we were very glad that we had good monsoon rains throughout the country and the Members are dispersing in this Session in a happy frame of mind because of that. In this Session of 26 sittings, we sat for about 188 hours, excluding our lunch-breaks and adjournments discussing important matters. We passed 29 Bills and Members had the opportunity to raise matters of public importance through 174 Special Mentions. The Ministers made policy pronouncements through 16 Statements in the House and Members had the opportunity to seek clarifications.

On more than one occasion in the Session, some unpleasant and unsavoury developments took place in the House. We may, perhaps, forget them as a passing phase, since they cropped up out of situations on which Members were highly exercised and agitated. I understand that there had been at least half a dozen walk-outs during the Session by the Members of the Opposition. As I said in the morning, parliamentary democracy functions on a spirit of cooperation, accommodation and give and take. Democracy is Government by discussion and debate, consensus and persuasion. Debate or speech is the only means available to us in this House to understand and convince each other.

Only yesterday we paid tributes to our first illustrious Chairman, Dr. Radhakrishnan. It will be well for us to remember his wise words of advice uttered by him in this very House on May 16, 1952 :

"A democracy is likely to degenerate into a tyranny if it does not allow the opposition groups to criticise fairly, freely and frankly the policies of the Government. But at the same time minorities have also their responsibilities. While they have every right to criticise, their right of criticism should not degenerate into wilful hampering and obstruction of the work of Parliament. All groups,

[The Deputy Chairman]

therefore, have their rights, and have their responsibilities. And if we regard them and act in their spirit, I have no doubt we will be able to build up great traditions for this Council of States, which will be helpful to all sections of the Council."

I have no doubt that notwithstanding the unpleasant scenes which take place sometimes, the words of Dr. Radhakrishnan will ever be remembered by us and we will try to live up to his expectations.

These words are more apt in the context of the Defamation Bill. I am reminded of what Walter Bagehot said about the House of Commons. He said the House of Commons is admirable when it shows dignity, but it is despicable when it stands on dignity. Extending the spirit of these words, we can say that so far as this Bill is concerned, nobody—neither the Government nor the Opposition nor the Press—should stand on dignity and nobody should make it a prestige issue, in the interest of democratic functioning of our country. Let

us hope that by the time we meet for the next Session we will hear about a happy outcome through mutual discussions and consultations.

In the end, I would like to inform you that the term of three nominated Members of this House—Shri Hayat Ulla Ansari, Shri Madan Bhatia and Shrimati Ela Ramesh Bhatt—will come to an end on the 26th September 1988. As the House will not be in Session during that period, I take this opportunity to bid them farewell. All the three retiring Members are eminent in their own fields and have made significant contribution to the proceedings of this House. Free from the burden of parliamentary work, I am sure, the Members will have ample opportunities to serve the people and the nation. I wish them all a happy and long life and a happy time.

Now, the House stands adjourned *sine die*.

The House then adjourned *sine die* at six of the clock.